

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBAER : CA/ /2017

PETITION NUMBER : TCP/103/2016

NAME OF THE PETITIONER(S) : A. Shirany Gomez

NAME OF THE RESPONDENT(S) : Aanandham Property Developers Private Limited & 21 others

UNDER SECTION : 397/398, 402 and 403

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
①	K. BHASKER	Counsel for R2 + R5	R. B.
②	M. ROHAN ATIQ for CIBI VISHNU	Counsel for R14 & R15	H. H.
3.	HITESH KUMAR	Counsel for R3, R4, R6-R11, R13, R16-18, R20-22	Hitesh
4.	G. Venkateswara for Ramsubramania Raja	Counsel for R12	G. Venkateswara
5.	B. Dhananay		B. Dhananay

ORDER

Counsel for both the parties present. As seen from the order dated 11.07.2017, direction has been given to R2 and R5 to file counter within two weeks failing which the right of filing counter shall stand forfeited. Counsel for Respondents submitted that he has filed an appeal against the order dated 11.07.2017 on the issue of arraying the auditor as Respondent in the matter. Therefore, the same has no relevance with regard to filing of the counter. Accordingly, the right of filing of the counter stands forfeited, for the reasons that sufficient time has been granted to the Respondent for filing the counter but the same has not been done till date. Counsel for the Petitioner submitted that the other Respondents have filed the counter for which he prayed for time to file rejoinder. Counsel for the Petitioner is directed to file rejoinder within one week by providing a copy to the other side. The matter is posted for arguments. Put up on **30.08.2017 at 10.30 a.m.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)